

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**CP 154/241-242/PB/2021**

**IN THE MATTER OF:**

MECAMIDI S.A. Through its Legal Representative .... Petitioner/Applicant  
Jean Leon Zekri  
Vs.  
Mecamidi HPP India Pvt Ltd and Ors. .... Respondent

**Order under Section 241-242 of the Companies Act.**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL AND VC MODE)**

**PRESENT:**

For the Petitioner : Adv. Ramni Taneja  
For the Respondent : Mr. P. Nagesh, Sr. Adv. with Mr. Ankur Goel & Mr.  
Saket Singh, Advs. for R1 to R4

**ORDER**

**CA-494/2021 & IA(CA)-67/2021**

This matter was heard by the Regular Principal Bench at length and is at the final stage of arguments.

Since the Member Technical is on leave till 31.05.2023.

The matter will be taken up for hearing before the Regular Bench **on 06.07.2023.**

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**